

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-06-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER** : --

**PETITION NUMBER** : IBA/652/2020

**NAME OF THE PETITIONER** : State Bank of India

**NAME OF THE RESPONDENT(S)** : VS Veena Bhatia (In the matter of Bhatia  
Coke & Energy Ltd)

**UNDER SECTION** : Sec 95 of IBC 2016  
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**ORDER**

Ld. Counsel Mr. M.L. Ganesh for the Petitioner. Ld. Counsel Ms. Rishita Kishan for the Personal Guarantor. Ld. Counsel Ms. Ayushi Patidar for RP.

In this case the IRP report has been served.

Reply yet to be filed.

The Respondent Personal Guarantor is directed to file reply within 2 weeks.

This is the final opportunity.

Rejoinder, if any, be filed within a week thereafter.

Post the matter for hearing on **25.07.2024**.

-Sd-

**RAVICHANDRAN RAMASAMY  
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI  
Member (Judicial)**

phk